

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4347
ANSWERED ON:20.04.2000
AUDIT OF NCCF AND SUPER BAZAR BY C.A.G.
PRABHUNATH SINGH;RAGHUNATH JHA

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether C.A.G. is not auditing NCCF and Super Bazar as is done in respect of other autonomous bodies; and
- (b) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI SRIRAM CHAUHAN)

(a) & (b) The NCCF and the Super Bazar, Delhi are both cooperative societies registered under MSCS Act, '84. In terms of Section 67 of the MSCS Act, '84, the Central Registrar of Coop. Societies is responsible to get the statutory audit of all the Multi State Coop. Societies done in each year. This Department has, however, suggested/agreed for CAG audit for a period of 5 years from 1995-96 in respect of NCCF and for 5 years from 1994-95 in respect of Super Bazar, Delhi under Section 20 (ii) of the CAGs (Duties, Powers and Conditions of service) Act 1971.